

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-23(PB)/2020

IN THE MATTER OF:

Mr. Akshma Datt Sharma & Anr. Applicant/petitioner
v.
M/s. Orris Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Rakesh Kumar & Mr. Ankit Sharma, Advs.
For the Respondent(s): Mr. Ankit Singal & Mr. Achint Gupta, Advs.

ORDER

For order see, CP. No. (IB)-379(PB)/2019.

02.01.2020
Ritu Sharma